

IN THE INCOME TAX APPELLATE TRIBUNAL, MUMBAI BENCH "C", MUMBAI

BEFORE SHRI B.R.BASKARAN, ACCOUNTANT MEMBER AND

SHRI PAWAN SINGH, JUDICIAL MEMBER

ITA No.194/Mum/2014

Assessment Year: 2008-09

M/s Chandulal Mehta & Co. Pvt. Ltd. 9/15, Mama Parmanand Marg, Gardi Mansion, Mumbai -400026 PAN: AAACC1520C	Vs.	ITO -5(1)(3), 5 th Floor, Aayakar Bhavan, Mumbai.
(Appellant)		(Respondent)

Assessee by : None

Revenue by : Shri Bharati Singh (DR)

Date of hearing : 24.10.2016

Date of Pronouncement : 24.10.2016

ORDER

PER PAWAN SINGH, JM:

1. This appeal came up for hearing on 24.10.2016. None appeared on behalf of the assessee despite waiting for sufficient time. This appeal was filed on 07.01.2014. The assessee has not removed the defect/objection in filing of appeal despite notice. It seems that the assessee is not interested in pursuing the present appeal. Hence, we left no option except to dismiss the appeal for non-prosecution as well as in default.
2. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open court on this 24th October, 2016

Sd/-

(B.R.BASKARAN)

ACCOUNTANT MEMBER

मुंबई Mumbai; दिनांक Dated 24/10/2016

S.K.PS

Sd/-

(PAWAN SINGH)

JUDICIAL MEMBER

आदेशकीप्रतिलिपिअप्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent.
3. आयकरआयुक्त(अपील) / The CIT(A), Mumbai.
4. आयकरआयुक्त/ CIT
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR,
ITAT, Mumbai
6. गार्डफाईल / Guard file.

आदेशानुसार/BY ORDER,

**उप/सहायकपंजीकार
(Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai**